

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3756

ANSWERED ON:17.08.2010

TUBEWELL FOR IRRIGATION

Mahendrasinh Shri Chauhan ;Vasava Shri Mansukhbhai D.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the farmers in some States are not allowed to bore tubewells for irrigating their fields;
- (b) whether the Government has held talks with any State Government in this regard; and
- (c) if so, the details and the outcome thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): Central Ground Water Authority, constituted under Section 3 (3) of the Environment (Protection) Act of 1986, has notified 43 areas in the country for regulation of ground water development. In these notified areas, installation of new ground water abstraction structures is not permitted without prior specific approval of the Authority. Details of areas notified for regulation are given in Annexure I.

(b) & (c): The categorization of ground water resource assessment units (blocks/mandals/ talukas) has been done through a joint exercise by Central Ground Water Board and State Ground Water Organizations. Before notifying an area for regulation of ground water development, Central Ground Water Authority invites suggestions/objections, if any, from the State Governments. Suggestions/objections are also invited from the public through a public notice. As no objections were received from the State Governments as well as public, 43 areas have been notified by the Authority.